



অসম ৰাজপত্ৰ

THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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No. 207 Dispur, Friday, 19th September, 2014, 28th Bhadra, 1936 (S. E.)

GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 19th September, 2014

No. LGL.111/2004/80.— The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. X OF 2014

(Received the assent of the Governor on 15th September, 2014)

THE ASSAM CONTINGENCY FUND (AUGMENTATION OF CORPUS) ACT, 2014

**AN
ACT**

to augment the corpus of the Contingency Fund of the State of Assam.

Preamble

Whereas it is expedient to augment the corpus of the Contingency Fund of the State of Assam;

It is hereby enacted in the Sixty-fifth Year of the Republic of India, as follows:-

Short title, extent and commencement.

1. (1) This Act may be called the Assam Contingency Fund (Augmentation of Corpus) Act, 2014.
- (2) It extends to the whole of the State of Assam.
- (3) It shall be deemed to have come into force on the 1st day of April, 2014.

Further payment to the Contingency Fund.

2. There shall be paid by the State Government into the Contingency Fund of State of Assam a further sum of fifty crores of rupees out of the revenues of the State of Assam for the financial year 2014-2015.

S. M. BUZAR BARUAH,

Secretary to the Government of Assam,
Legislative Department, Dispur.